COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 690 OF 2018 IN</u> APPEAL NO. 145 OF 2018

Dated: 20th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s. Godawari Power & Ispat Ltd. ...Appellant(s)

Vs.

Chhattisgarh State Electricity Regulatory ...Respondent(s)

Commission & Anr.

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan

Mr. Raunak Jain

Mr. Vishvendra Tomar

Counsel for the Respondent(s) : Mr. C.K. Rai

Mr. Sachin Dubey for R-1

Mr. Apoorv Kurup

Mr. A.C. Boxipatro for R.2

ORDER

IA NO. 690 OF 2018 (Appln. for stay)

Since learned counsel for Respondent No.2/ distribution licensee and learned counsel for the State Commission seek time to take instructions from the concerned parties, we adjourn the matter to 01.10.2018.

List the matter on <u>01.10.2018</u>. Meanwhile, we direct the respondent No.2/distribution licensee not to take any coercive steps till next date of hearing. Mr. A.C. Boxipatro, learned counsel who is also present in the

court today is directed to inform the concerned accordingly. The respondents are directed to file reply to the main appeal on or before 26.09.2018 with advance copy to the other side so as to enable the appellant to file rejoinder with advance copy to the other side by next date of hearing.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur) Chairperson

ts/mk